

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/TT/2015

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 13.9.2017

In the matter of

Corrigendum to order dated 31.8.2017 in Petition No. 67/TT/2015.

And In the matter of:

Determination of transmission tariff for **Asset-I:** HVDC portion and **Combined Asset-II:** AC Portion under “North East-Northern/Western Interconnector-I Project” in North East, Northern, Eastern and Western Region for tariff block 2014-19, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

CORRIGENDUM

In exercise of powers under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended, the following inadvertent errors in order dated 31.8.2017 in Petition No.67/TT/2015 are hereby rectified:-



a) The last word “revived” in para 51 shall be read as “received”.

b) The second sentence in para 52 shall be read as under:-

“The AFC allowed for Asset-I (HVDC Portion) shall be shared by all the regions of the country as observed in para 13 of this order. The AFC allowed in respect of Asset-II(1a), Asset-II(1b), Asset-II(2) and Asset-II(3) shall be applicable from the date of commercial operation and the billing, collection and disbursement of the transmission charges approved vide order dated 8.1.2016 shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.”

2. All other terms of the order dated 31.8.2017 remain unchanged.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson

